श्री लाल बहादुर शास्त्री : साधारण कानून के अनुसार ही होगा।

Shrimati Savitri Nigam: May I know whether any such cases have been reported from any other State and if any trap has been laid in any other post offices except this?

Shri Lal Bahadur Shastri: We are not aware in regard to other State Governments, because I am sure the State Governments will themselves look after such incidents and do the needful. In so far as the Centre is concerned, this is the only case that has come to our notice.

Shri A. P. Jain: As President of the Provincial Congress Committee, I had forwarded complaints against certain bodies to the Finance Minister, to make enquiries about the misappropriation. May I know if anything has been done about it?

Shri Lal Bahadur Shastri: I shall require notice.

Shri A. P. Jain: Give me the information later on.

श्री कछवाय: माननीय मन्त्री जी ने श्रभी बताया कि इसमें एस० पी०, पी० एस० पी०, कांग्रेस ग्रीर कम्यनिस्ट पार्टी का हाथ नहीं है।

प्रध्यक्ष महोदय: उन्होंने कहा है कि किसी भी पार्टी का हाथ नहीं है।

श्री कछवाय : उन्होंने चार पार्टियों का नाम लिया है। तो क्या यह माना जाये कि इस में जनसंघ का हाथ है ?

ग्रथ्यक्ष महोदय: जनसंघ का भी नहीं है। भगर माननीय सदस्य स्टेटमेंट पढ़ें, तो उनको पता लग जायेगा।

श्री यशवाल सिंह: इस उत्तर से स्पष्ट है कि रुपये का कुछ ग़लत तरीक़े से इस्तैमाल किया गया है। इस सिलसिले में जिन लोगों ने टी० ए० ग्रीर डी० ए० वसूल किया है, उसका क्या ब्यौरा है ग्रोर किनना टी० ए० ग्रीर डी० ए० वसूल किया गया है? **मध्यक्ष महोदय**ः वह इस सवाल में न**हीं** उठता है ।

Colour Bar in Southern Rhodesia

Shri Shree Narayam Das:
Shri Bishanchander Seth:
Shri B, P, Yadava:
Shri Dhaon:
Shri S. N. Chaturvedi:
Shri Maniyangadan:
Shri Indrajit Gupta:
*797.
Shri Himmatsinhji:
Shri Narasimha Reddy:
Shri P. K. Ghosh:
Shri Surendra Pal Singh:
Shri Vishwa Nath Pandey:
Shri Ram Sewak Yadav:
Shri Bagri:

Will the **Prime Minister** be pleased to state:

- (a) whether it is a fact that the Indian Press Attache and the daughter of India's Acting Commissioner in Salisbury (Southern Rhodesia) were victims of colour bar in a Europeanowned hotel at Karoi recently;
- (b) if so, the circumstances in which this happened; and
- (c) the action taken by Government in the matter?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir, on the 20th December, 1963.

- (b) The incident occurred at the Karoi Hotel in Karoi, Southern Rhodesia, about 120 miles from Salisbury, when the Assistant Press Attache, despite production of diplomatic identity card, was refused service on the ground that the management reserved the right of admission. The refusal was subsequently confirmed as having been made on grounds of race.
- (c) The Acting Commissioner immediately made a protest to the authorities who conveyed their formal apologies for the incident. They further

said that they were contemplating institution of legal action against the proprietor of the hotel

Shri Shree Narayan Das: May I know that this was not an isolated incident, but previously also some instances had occurred, and what was the action taken at that time and whether it had any effect upon this?

Shri Dinesh Singh: I could not say offhand about these isolated instances. I remember there was one about 6 or 7 years ago or even earlier. I could not say offhand what happened in that case.

Shri Shree Narayan Das: May I know whether despite the production of diplomatic card, service was not done to him?

Shri Dinesh Singh: Yes, Sir; I said so in the main reply.

Shri Hem Barua: In view of Southern Rhodesia's close association with the Commonwealth, may I know whether the Prime Minister is going to discuss this matter in the forthcoming Commonwealth Prime Ministers' Conference scheduled to be held in London during July?

Mr. Speaker: They have expressed regret and they have apologised.

Shri Dinesh Singh: And, they are contemplating legal action

श्री रामसेवक यादव : जहां तक मेरी जानकारी है, यह तीसरी या चौथी घटना है। पहले ग्रमरीका में हमारे राजदूत के साथ श्रीर उसके बाद इंग्लैण्ड में हमारे प्रेस एटेची श्रीर उसके बच्चों के साथ ऐसी घटनायें हो चुकी हैं। मैं जानना चाहता हूं कि केवल एतराज-पत्न लिखने के श्रलावा सरकार श्रीर क्या कार्यवाही करने पर विचार कर रही है।

श्राप्यस महोदय: ग्रीर क्या कर सकती है ? उसने पत्र लिखा ग्रीर उन्होंने गलती मान ली ग्रीर ग्रव वे उसके वरखिलाफ एक्शन ले रहे हैं।

Shri D. C. Sharma: May I know whether the Government has heard

from the Southern Rhodesian Government in detail about the legal action taken against the hotel proprietor and when they wrote last to the Government on the subject?

Shri Dinesh Singh: The case is under preparation. They have asked us to waive the diplomatic immunity enjoyed by the Assistant Press Attache and we have waived that immunity. The case is under preparation.

Industrial Truce Resolution

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•798. Tr. L. M. Singhvi:
Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Industrial Truce Resolution which was reviewed by Indian Labour Conference in July, 1963 was implemented in toto by the labour organisations;
- (b) if not, the organisations that violated this truce; and
- (c) whether any action was taken against such organisations?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhai Raman): (a) and (b). By and large all labour organisations have carried out their obligations under the Industrial Truce Resolution. Of late, however ther has been a tendency on the part of some Organisations to shirk these responsibilities under the Truce Resolution.

- (c) All breaches of the Truce Resolution established after inquiries are brought home to the erring organisations.
- Dr. L. M. Singhvi: May I know whether any effort has been made of late to get together various representatives of different trade unions,